

3

O.A. No. 352 of 2011

Mahendra Kumar Das.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 26.05.2011

CORAM:

Hon'ble Shri A. K. Patnaik, Member(Judl.)

On being mentioned, this matter is taken up
today.

2. Heard Mr. P.K. Satpathy, Ld. Counsel for the applicant and Mr. R.C. Swain, Ld. Additional Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served and perused the materials placed on record.

3. Applicant, who is working as SRO, RMS BG Division, Rayagada, in the present O.A. challenges Annexure-A/2 dated 19.04.2011 transferring him to Berhampur under HRO, RMS-BG-Division, Berhampur (Gm.) with immediate effect.

4. It is the case of the applicant that though he has preferred a representation dated 25.04.2011 ventilating his grievances and annexing certain diagnostic report (as at

Ahu

4.

Annexure-A/3 series), the same is still pending for consideration.

5. Having heard Ld. Counsel for the parties and as agreed to by them, since the representation of the applicant is still pending, without going into the merit of the case, we ~~do~~ ~~do~~ dispose of this O.A. with direction to the Respondent No.1 to consider the pending representation dated 25.04.2011 as at Annexure-A/3 series and pass a reasoned order within a period of one month from the date of receipt of copy of this order. Till disposal of this representation, the order of transfer from Rayagada to Berhampur vide Annexure-A/2 shall remain stayed.

6. With the above observation and direction, the O.A. stands disposed of. No costs.

7. Send copies of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.


MEMBER(Judl.)

RK